

tructions from vindictive Chief Minister of Andhra the police came on the scene and severely lathi-charged the peaceful procession after counting at Gunnavaram stop they chased into houses and beaten innocent people including children and women stop arrested a large number of opposition and CPM activists stop they were beaten in police custody."

MR. SPEAKER: I am sorry, by generosity is being exploited. If I allow one, I will have to allow others also.

SHRI KRISHNA CHANDRA HALDER: Sir, I want Government to make an inquiry into the matter and make a Statement in the House. So through you, Sir. I want to say that the Minister should make a statement in the House.

MR. SPEAKER: Not on the spur of the moment; I did not know what you were going to say.

RE. REPORTED NOTICE ISSUED TO THE SPEAKER, LOK SABHA BY SUPREME COURT IN THE MATTER OF SPECIAL REFERENCE RELATING TO PRESIDENTIAL ELECTION.

श्री छटल बिहारी बाजपेयी (ग्वालियर): मैंने आपको पत्र लिखा है राष्ट्रपति के चुनाव के बारे में। आज के मसौदापत्रों में खबर आई है कि सुप्रीम कोर्ट ने आपके नाम भी एक नोटिस जारी किया है

अध्यक्ष महोदय : अखबार में मैंने देखा है, लेकिन आया तो नहीं है।

श्री छटल बिहारी बाजपेयी : आपको सदन को विश्वास में लेना चाहिए इसके बारे में।

अध्यक्ष महोदय : आया नहीं है। किस दिन आया

SHRI SEZHIYAN (Kumbakonam): It has come out in the press. The court wanted to issue a notice to you. But the Attorney-General said that they should issue to him first.

MR. SPEAKER: I also read this. What I read in the papers was that when they said that a notice will go first to the Speaker of Lok Sabha, the Attorney-General said that it should be issued to him first so that he may be in a position to lay the facts. Whether the Attorney-General made the observation or not, I do not know but Chief Justice said:—"I am sorry I do not know the protocol."

श्री छटल बिहारी बाजपेयी : हम नहीं चाहते हैं कि आप इस झगड़े में पड़े।

श्री श्याम नन्दन मिश्र (बेगुसराय) : आपको बीच में नहीं आना चाहिए।

श्री छटल बिहारी बाजपेयी : आप कैसे आते हैं ? यहां तक कि राज्य विधान सभाओं के स्पीकरों के नाम भी नोटिस जारी कर दिया है।

अध्यक्ष महोदय : जब आया तब पता नहीं उस में क्या लिखा होगा।

श्री छटल बिहारी बाजपेयी : आ जाए तो हम लोगों से चर्चा कर लीजिए।

अध्यक्ष महोदय : जनरल परपजिब कमेटी में सभी पार्टियों तथा तुम्हारे नेता हैं। उनके साथ वहां बात कर लेंगे।

श्री श्यामनन्दन मिश्र : जो अखबार में निकला है हम लोग उससे सहमत नहीं हैं। बेयर कहीं पर भी नहीं आती है।

श्री बिभत्ति मिश्र : राष्ट्रपति के चुनाव में आप कैसे आते हैं।

अध्यक्ष महोदय : यह तो आपको ही पता होगा, हमें क्या पता है ?

श्री बिभूति मिश्र : अब जब कर्मा आप
मिलें उन्हें एडवाइज दे दोजिगा ।

अध्यक्ष महोदय : पता नहीं क्या
निश्चय कर रहे हैं : जब अर्थात् तब पता चलेगा
मैंने इसको पढ़ा है, रेडियो पर भी आया है ।

SHRI H. N. MUKERJEE (Calcutta
North-East): Will you take the
House into confidence?

MR. SPEAKER: I will put it before
the General Purposes Committee.

SHRI H. N. MUKERJEE: Your
name is being bandied about unneces-
sarily in the Supreme Court or any-
where else. We do not like the name
of the Speaker being dragged in any-
where.

SHRI SOMNATH CHATTERJEE
(Burdwan): *inter se*, your standing is
being discussed in a court of law.

MR. SPEAKER: I agree with you.
Before I come out with any final obser-
vation or my opinion, I must have
the information from them. I cannot
say anything unless I get some infor-
mation from them. When it comes, I
will take the General Purposes Com-
mittee into confidence and whatever
they decide, I will follow it. It is not
an individual matter. I am the Spea-
ker and, as the Speaker, I will not do
anything unless I consult you.

SHRI SHYAMNANDAN MISHRA:
It is surprising why the Attorney-
General did not make a submission
before the court that the Speaker could
not be dragged into it.

MR. SPEAKER: I do not think the
Attorney-General had any instructions
about it.

SHRI SEZHIYAN: We should know
the position.

SHRI ATAL BIHARI VAJPAYEE:
The Attorney-General should have
consulted the Law Minister. The Law

Minister knows that the Speaker
should not be dragged into that. I
think, there is no relation between the
Law Ministry and the Attorney-Gen-
eral.

SHRI SHYAMNANDAN MISHRA:
At the same time, it shows that the
Attorney-General is not at all con-
cerned about Parliament.

MR. SPEAKER: We are basing
everything on something which has
not reached me but which you have
read in the papers. As to what are the
contents of that, what is the back-
ground, when it comes, I will share it
with you.

SHRI SEZHIYAN: It will not come
to you. The Minister should come out
with a statement as to what happened
there. What the Attorney-General has
said is unwarranted. Secondly, Sir,
this House and you, Mr. Speaker, are
not concerned with the reference
made. In this House we only made a
request to the Government to make a
reference. Why should you be dragged
in the court, I do not know. The Attor-
ney-General should make the position
amply clear.

SHRI H. N. MUKERJEE: The House
is so much exercised and agitated, but
the Law Minister who instructs the
Attorney-General does not say any-
thing.

MR. SPEAKER: This has just been
brought to his notice.

SHRI SOMNATH CHATTERJEE:
We can anticipate what the notice will
be. They will give you a notice to
appear, if you so desire. Is it a matter
where it is even contemplated that
the Speakers of Lok Sabha and differ-
ent Assemblies would be dragged be-
fore the Supreme Court? In that mat-
ter, the Attorney-General is claiming
precedence. Here your position cannot
be compromised. Openly the Attor-
ney-General is claiming precedence
over others... (Interruptions).

Notice to Speaker about
Presidential Election

MR. SPEAKER: I assure you that, personally, and also representing the House, I am not myself prepared to compromise my position. We have seen something in the Press. Let me have a little more information about it. We are here. We shall meet in the Committee. I will place the matter before you.

SHRI SHYAMNANDAN MISHRA: The Attorney-General should have made the position absolutely clear to the court that in no case the Speaker could be dragged in the matter. That is more important.

SHRI SOMNATH CHATTERJEE: This must be conveyed to the Attorney-General.

SHRI H. N. MUKERJEE: What is the Government's view on the matter? The Law Minister is here.

MR. SPEAKER: We shall call the Law Minister also to that meeting.

SHRI SEZHIYAN: Can he not give this view right now?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): At the present moment I personally do not know what transpired in the court. I have also read only in the papers. I will certainly get the facts from the Attorney-General and lay them before you in the General purposes Committee. It is a judicial order which may be a right order or a wrong order (*Interruptions*).

MR. SPEAKER: Please drop it now. I have already indicated that we shall discuss this in the General Purposes Committee. The General Purposes Committee is a very high level Committee in which all the leaders and all Chairmen of the Committees are represented. They are very mature people and they can give good guidance.

Now we go to the next item.

12.54 hrs.

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to move:

"That the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963 be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

Shri R. V. Bade,
Shri T. Balakrishniah,
Shri Narendra Singh Bisht,
Shri Chandrika Prasad,
Shri A. M. Chellachami,
Shri M. C. Daga,
Sardar Mohinder Singh Gill,
Shri H. R. Gokhale,
Shri Dinesh Joarder,
Shri B. R. Kavade,
Shri L. D. Kotoki,
Shrimati T. Lakshmikanthamma,
Shri Madhu Limaye,
Shri Debendra Nath Mahata,
Shri V. Mayavan,
Shri Mohammad Tahir,
Shri Surendra Mohanty,
Shri Noorul Huda,
Shri D. K. Panda,
Shri Prabhudas Patel,
Shri K. Pradhani,
Shri Rajdeo Singh,
Shri M. Satyanarayan Rao,
Shrimati Savitri Shyam,
Shri R. N. Sharma,
Shri Satyendra Narayan Sinha,
Shri T. Sohan Lal,